

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)
LOK SABHA
UNSTARRED QUESTION NO. 2940
(TO BE ANSWERED ON 11.05.2016)

INVESTIGATION OF CORRUPTION CASES IN GAIL LTD.

2940. DR. RAVINDRA BABU:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Central Vigilance Commission (CVC) is investigating corruption cases against the Chairman and Managing Director of GAIL Ltd. and other PSUs;
- (b) if so, the details of such cases, casewise and complaint-wise; and
- (c) whether the CVC has given clearance to the CMD, GAIL at the time of extension when complaints of serious nature of corruption were being examined, and if so, the reasons thereof?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) & (b): As informed by the Central Vigilance Commission (CVC), there is no corruption case against Chairman and Managing Director (CMD) of Gas Authority of India Limited (GAIL), under investigation, in the Commission. However, a report of intensive examination of award of a certain contract by GAIL is under examination.

In so far as corruption cases against incumbent Chairman and Managing Directors (CMDs) of other Public Sector Undertakings (PSUs) are concerned, there is no such case under consideration of the Commission.

(c): Vigilance clearance in respect of Sh. B.C. Tripathi, for the purpose of extension of tenure as CMD, GAIL for a period of five years beyond 31.07.2014 was sought by M/o Petroleum & Natural Gas vide their letter dated 06.09.2013. The Commission on a consideration of relevant material conveyed on 09.10.2013 to M/o Petroleum & Natural Gas, that there is nothing adverse on the records of the Commission.
